

केरल के नर्सिंग कॉलेज में रैगिंग एनएचआरसी ने डीजीपी से मांगी कार्रवाई रिपोर्ट

नई दिल्ली, 13 फरवरी (एजेंसी): केरल के एक सरकारी नर्सिंग कॉलेज में कथित रैगिंग की चौंकाने वाली घटना को निंदनीय करार देते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मामले का संज्ञान लिया है और वीरवार को राज्य के पुलिस प्रमुख से कार्रवाई रिपोर्ट तलब की। एनएचआरसी ने पाया है कि आरोप प्रथम दृष्टया मानवाधिकारों का गंभीर उल्लंघन है। मानवाधिकार आयोग ने एक शिकायत के आधार पर इस मामले का संज्ञान लिया है।

उधर पुलिस ने बुधवार को प्रथम वर्ष के छात्रों की रैगिंग करने के आरोप में तीसरे वर्ष के पांच छात्रों को गिरफ्तार कर लिया। गिरफ्तार किए गए छात्रों की पहचान सैमुअल जॉनसन (20), राहुल राज (22), जीव (18), रिजिल जीत (20) और विवेक (21) के रूप में हुई है। शिकायत के अनुसार, रैगिंग पिछले साल नवम्बर में शुरू हुई थी।

विचलित करने वाले दृश्य आए सामने

सरकारी नर्सिंग कॉलेज में कनिष्ठ छात्रों पर वरिष्ठ छात्रों द्वारा की गई क्रूर रैगिंग के विचलित करने वाले दृश्य वीरवार को सामने आए। गांधीनगर पुलिस को मिले फुटेज के अनुसार, पीड़ित छात्र को भयानक क्रूरता का सामना करना पड़ा जिसमें उसे अर्ध निर्वस्त्र किया जाना और उसके शरीर में बार-बार कंपास चुभाना शामिल है। छात्र को जिस तरह की यातना का सामना करना पड़ा उनमें उसे एक खाट से बांधने के बाद उसके निजी अंगों पर डंबल रखना, उसके मुंह में फेशियल क्रीम डालना और उसके शरीर में बार-बार कंपास चुभाना शामिल है। टीवी चैनलों की ओर से प्रसारित दृश्य के अनुसार, कनिष्ठ छात्र बिस्तर पर पड़ा था और उसके पूरे शरीर पर लोशन लगा हुआ था तथा उसके हाथ-पैर रस्सी से बंधे हुए थे।

लाइनमैन की मौत पर NHRC ने मांगा जवाब

■ NBT न्यूज, गुड़गांव: मानेसर में सेक्टर 83 में 20 दिन पहले लाइनमैन की मौत हो गई थी, इस पर नेशनल ह्यूमन राइट्स कमिशन (NHRC) ने DHBVN से जवाब मांगा। आयोग ने मामले की रिपोर्ट और परिजनों को दिए मुआवजे की जानकारी मांगी। DHBVN अधिकारी रिपोर्ट भेजने का दावा कर रहे हैं। दरअसल, 45 वर्षीय लाइनमैन तेजपाल की काम करते वक्त करंट लगने से मौत हो गई थी। तेजपाल के पिता ने शिकायत दर्ज कराई थी। परिजनों को दस लाख का मुआवजा दिया जाना है। विभाग के एक्सईएन अमित कंबोज का कहना है कि जल्द मुआवजा दे दिया जाएगा। NHRC को रिपोर्ट भेज दी गई है।

मुआवजे की
जानकारी पर
रिपोर्ट देने के
निर्देश, विभाग
का दावा
रिपोर्ट भेजी

NHRC seeks action taken report from DGP

New Delhi: Describing the ragging that happened at Govt College of Nursing in Kottayam as 'morally reprehensible', national human rights commission (NHRC) sought an action taken report from the state police chief on Thursday. NHRC observed that the allegations, prima facie, constitute a 'severe violation of human rights'.

KOTTAYAM RAGGING

NHRC in its proceedings said that the complainant had alleged that the accused students 'coerced juniors to transfer money' online and 'subjected them to physical and mental torture'. One student was reportedly threatened with a knife to his neck, while others were bound, had lotion poured on their bodies and wounds were inflicted with a sharp weapon. These actions are not only morally reprehensible but illegal, it said. PTI

FORCE ESCORT THE ACCUSED AFTER THEIR ARREST AT KOTTAYAM IN KERALA ON WEDNESDAY.

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NHRC takes cognisance of Kerala ragging case, seeks details of action

Press Trust of India

letters@hindustantimes.com

NEW DELHI: Describing the incident of alleged ragging at a government nursing college in Kerala as “morally reprehensible”, the NHRC has taken cognisance of the case as it sought an action taken report from the state’s police chief on Thursday.

Disturbing visuals of the brutal ragging of a junior student at the nursing college in Kottayam surfaced on Thursday, showing the victim being tied to a cot and his body repeatedly pierced with a compass.

The National Human Rights

Commission (NHRC) has observed that the allegations, prima facie, constitute a “severe violation of human rights”, according to the proceedings of the case, accessed by PTI.

The rights panel has taken cognisance based on a complaint.

The NHRC in its proceedings said that the complainant has alleged that the accused students, who are from Wayanad, Malappuram and Kottayam, “coerced juniors into transferring money” online and “subjected them to physical and mental torture”. “One student was reportedly threatened with

a knife to his neck, while others were bound, had lotion poured on their bodies and were inflicted with sharp weapon wounds,” it said.

“These actions are not only morally reprehensible but also illegal,” it observed.

In light of this, the Commission has taken cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993, it said.

“The Commission directs your good office, the DGP, Kerala, to submit a detailed action taken report within 10 days from the receipt of this letter,” as per the proceedings.

Times of India

Rs 30,000 each given to Chikiti hooch tragedy victims' kin

<https://timesofindia.indiatimes.com/city/bhubaneswar/rs-30000-each-given-to-chikiti-hooch-tragedy-victims-kin/articleshow/118222461.cms>

Berhampur: Ganjam administration provided Rs 30,000 from the Red Cross Fund to next of kin of each person, who died in the Chikiti hooch tragedy that took place in Aug last year.

The district administration informed the National Human Rights Commission (NHRC) about this on Jan 25 after the commission sought a report about compensation for hooch tragedy victims. SP (Berhampur) also informed NHRC about the chargesheet filed against 10 accused on Nov 16 last year.

The NHRC closed the hooch tragedy case on Tuesday after receiving the report from the administration, stating that further intervention by the commission was not required.

"Police report revealed that monetary relief of Rs 30,000 has been provided to the next of kin of the deceased, and further compensation will be provided by the DLSA after receiving the succession certificates. The victim's family members have applied for the legal heir certificate to the tehsildar, Chikiti, which is under process. Further, a preliminary chargesheet has been filed against 10 accused, and as such, further intervention by the commission is not required," the commission said on Tuesday.

Radhakant Tripathy, a human rights activist, filed a petition before the NHRC, appealing for the commission's intervention to provide compensation to the victims of the hooch tragedy.

Five persons died after allegedly consuming the country-made liquor at Jenapur in Chikiti in Aug last year. Some others also fell ill. The deceased were identified as Jura Behera, Lokanath Behera, Laxman Behera, Pradeep Behera, and Baya Sethi.



India Today

Kerala ragging horror: Humans rights body seeks report from DGP in 10 days

<https://www.indiatoday.in/india/kerala/video/kerala-ragging-horror-humans-rights-body-seeks-report-from-dgp-in-10-days-2679589-2025-02-13>

The National Human Rights Commission has demanded a detailed report from Kerala's DGP within 10 days concerning a disturbing ragging incident at a government nursing college in Kottayam. Allegations include bullying, physical abuse, and threats by senior students. Five suspects, now arrested, face judicial custody as authorities probe possible staff negligence and other potential victims.

The Print

उत्तर प्रदेश: संभल हिंसा के संदिग्ध की तस्वीर वाले पोस्टर सार्वजनिक स्थानों पर लगाये गये

<https://hindi.theprint.in/india/uttar-pradesh-posters-with-pictures-of-sambhal-violence-suspects-put-up-in-public-places/786216/?amp>

संभल, 13 फरवरी (भाषा) उत्तर प्रदेश के संभल में पुलिस ने 24 नवंबर को शाही जामा मस्जिद के सर्वेक्षण के दौरान भड़की हिंसा में शामिल एक अज्ञात संदिग्ध की तस्वीर वाले पोस्टर सार्वजनिक स्थानों पर लगाये हैं। पुलिस ने बृहस्पतिवार को यह जानकारी दी।

संभल कोतवाली के प्रभारी निरीक्षक (एसएचओ) अनुज कुमार तोमर ने 'पीटीआई-भाषा' को बताया, "24 नवंबर की घटना में शामिल एक संदिग्ध की तस्वीर शहर में चिपका दी गयी है। सीसीटीवी फुटेज के जरिए उसकी पहचान की गयी है और उसके बारे में जानकारी देने वाले व्यक्ति की गोपनीयता बरकरार रखी जाएगी।"

पुलिस के अनुसार, संदिग्ध की पहचान सीसीटीवी फुटेज के जरिए की गई लेकिन उसका ठिकाना अज्ञात है।

पुलिस ने बताया कि दंगों के कारण कई गिरफ्तारियां हुईं, जिनमें से 76 आरोपी पहले ही जेल भेजे जा चुके हैं।

पुलिस के मुताबिक, अदालत के आदेश पर शहर के कोट गर्वी इलाके में शाही जामा मस्जिद के किए गए सर्वेक्षण के दौरान हिंसा भड़की थी, जिसके परिणामस्वरूप चार लोगों की मौत हो गई थी और सुरक्षाकर्मियों सहित कई अन्य घायल हुए थे।

पुलिस ने बताया कि कुछ संदिग्धों की पहचान अभी नहीं हो पाई है।

संभल कोतवाली पुलिस ने जांच में मदद के लिए चमन सराय, अस्पताल चौराहा और सामुदायिक स्वास्थ्य केंद्र सहित विभिन्न स्थानों पर पोस्टर चिपकाए हैं।

पोस्टर में लिखा गया कि यह व्यक्ति 24 नवंबर की हिंसा में शामिल था और लोगों से उसकी पहचान करने में मदद करने का अनुरोध किया गया है।

पोस्टर में आश्वासन दिया गया कि सूचना देने वालों की पहचान गोपनीय रखी जाएगी और उन्हें पुरस्कृत किया जाएगा।

संभल कोतवाल और पुलिस क्षेत्राधिकारी के संपर्क नंबर भी दिए गए हैं।

Dainik Bhaskar

5 साल के बच्चे से साफ कराया था लेट्रीन:रीवा पुलिस ने भाजपा नेता के बयान दर्ज किए, मानवाधिकार आयोग में की थी शिकायत

<https://www.bhaskar.com/local/mp/rewa/news/a-5-year-old-child-was-made-to-clean-the-filth-rewa-134468293.html>

रीवा में 5 साल के बच्चे से स्कूल में अभद्रता के मामले में राष्ट्रीय बाल आयोग और राष्ट्रीय मानव अधिकार आयोग ने दो सप्ताह पहले कलेक्टर प्रतिभा पाल को नोटिस जारी किया था। इस मामले में भाजपा नेता गौरव तिवारी मानव अधिकार आयोग में शिकायत करने वाले शिकायतकर्ता थे। जिन्हें गुरुवार को बयान दर्ज करवाने के लिए पुलिस ने बुलाया।

भाजपा नेता ने पूरे मामले में आज एसपी कार्यालय पहुंचकर अपना बयान दर्ज करवाया है। साथ ही स्कूल प्रबंधन पर कड़ी कार्रवाई की मांग की है। गौरव भाजपा युवा मोर्चा के राष्ट्रीय के राष्ट्रीय सचिव रह चुके हैं।

भाजपा नेता गौरव तिवारी ने बताया कि,

मैंने आज पूरे मामले में अपने बयान दर्ज करवाए हैं। पुलिस ने मुझे बयान दर्ज करवाने के लिए बुलाया था। स्कूल प्रबंधन के इस कृत्य पर कड़ी कार्रवाई की जानी चाहिए

रीवा में 5 साल के बीमार बच्चे ने क्लासरूम में टॉयलेट-लेट्रीन कर ली। क्लास ले रही टीचर ने बच्चे को बुरी तरह डांटा। वह और आया उसे खींचकर बाथरूम में ले गई। वहां बच्चे की पेंट उतरवाकर उसी से टॉयलेट-लेट्रीन साफ कराया। करीब चार घंटे बिना पेंट खड़ा रखा। कड़कड़ाती ठंड में खड़ा बच्चा कांपता और सुबकता रहा।

जब परिजनों को इस बात का पता चला तो उन्होंने स्कूल प्रबंधन से शिकायत की। लेकिन जब कोई कार्रवाई नहीं हुई तो उन्होंने लिखित शिकायत दी। इस पर मैनेजमेंट ने धमकाया कि आपको अपना बच्चा आगे पढ़ाना है या नहीं?

इस घटना के बाद से बच्चा गुमसुम रहता है। किसी से बातचीत करने से कतराता है। रात में उठकर चिल्लाने लगता है। स्कूल जाने से भी मना कर रहा है। परेशान घर वालों ने जिला शिक्षा अधिकारी और कलेक्टर से मामले की शिकायत की है। कलेक्टर ने जांच की बात कही है।

स्कूल प्रशासन ने धमकाया

परिजन ने शिकायत की तो स्कूल मैनेजमेंट ने धमकाया। मां ने बताया कि बेटा क्लास रूम में था। अचानक उसका स्वास्थ्य खराब हो गया। क्लासरूम में टॉयलेट-लेट्रीन निकल गई। टीचर ने उसे डांटना शुरू कर दिया। वे उसे खींचते हुए वॉशरूम ले गईं। वहां टीचर और आया ने उसके कपड़े उतरवा दिए। एक पतला तौलिया उसके शरीर पर लपेट दिया। फिर बच्चे से ही कपड़े साफ कराए। बेटा ठंड और गलन के बीच सफाई करता रहा।

पिता ने कहा कि हमने अगले दिन स्कूल प्रबंधन से मामले की मौखिक शिकायत की थी। इसके बावजूद उन्होंने कोई कार्रवाई नहीं की। जब इसकी लिखित शिकायत करने लगे तो स्कूल प्रबंधन ने धमकाना शुरू कर दिया।

स्कूल मैनेजमेंट के खिलाफ एबीवीपी किया था प्रदर्शन

बच्चे के पड़ोस में अखिल भारतीय विद्यार्थी परिषद का एक कार्यकर्ता रहता है। परिजन से बातचीत के दौरान उसको मामले का पता लगा। वह विद्यार्थी परिषद के अन्य कार्यकर्ताओं के साथ घटना के अगले दिन स्कूल पहुंचा था। मैनेजमेंट के खिलाफ प्रदर्शन किया। तुरंत कार्रवाई के आश्वासन पर प्रदर्शन खत्म किया गया, लेकिन जब कोई एक्शन नहीं हुआ तो कार्यकर्ता बुधवार को भी स्कूल पहुंच गए और नारे लगाए।

एबीवीपी जिला संयोजक पीएन पांडेय ने कहा, 'मासूम बच्चे को गीले जूते-मोजे पहनाकर एक पतले कपड़े से लपेट दिया गया। उसके कपड़े और बैग गलियारे में फेंक दिए गए। बच्चा ठंड में परेशान होता रहा। दोषियों पर कार्रवाई होनी चाहिए।'

Live Law

NHRC And HNLU Raipur Organise Conference On 'Combating Human Trafficking In The Digital Age'

<https://www.livelaw.in/lawschool/human-trafficking-anonymity-and-complex-network-in-digital-age-nhrc-hidayatullah-national-law-university-law-school-conference-justice-v-ramasubramanian-283808>

The National Human Rights Commission and Hidayatullah National Law University organised a Conference on 'Combating Human Trafficking in the Digital Age' on 07.02.2025. Delivering the Inaugural address the Chairperson of NHRC, Justice V Ramasubramanian urged for the need for effective national and international steps to combat the crime of human trafficking. He underlined the huge surge in human trafficking from the data available which require awareness in digital navigation and International collaboration to contain this organized crime which is carried out with the aid of the complex digital network. He urged the younger generation for appropriate safe practices when using the net with social media in particular.

Ms. R. Shangeetha, Secretary & Commissioner, Excise, Commercial Tax (Excise) Department, Government of Chhattisgarh delivering the address as Guest of Honour narrated her field experience of tackling the menace of human trafficking and the measures taken by the CG government to combat it. She lamented that most of the cases do not result in conviction for lack of procedural rigour and urged the law student to take a proactive role in building awareness, helping the victims and joining hands with the efforts of the Government,

Earlier in giving the opening remarks, Prof. Dr. Vivekanandan, Vice Chancellor of HNLU traced the history of human trafficking during colonial times as indentured labour, slavery from the African Continent and continuing in modern times cashing on issues of poverty, internal conflicts, war and gullibility of juveniles. He remarked that the digital aid of such crime has not got the due attention and require an effective legal framework taking digital complexities into account.

The Inaugural session had Dr. Deepak Srivastav Registrar in Charge welcoming the dignitaries and gathering, and Dr. Debmita Mondal, faculty of HNLU and Secretary of the event briefed on the structuring of the conference and its importance to deal with Human Trafficking from the digital perspective. The Event also had the release of HNLU Gazette - the newsletter of the University by the dignitaries.

The Conference first panel discussion had the theme of "Role of the Internet in Facilitating Human Trafficking and Migrant Smuggling – A Legal and Regulatory Perspective," dealing with internet facilitation of human trafficking and migrant smuggling, which complicates the enforcement efforts. The Panel had :

Ms. Bhamati Balasubramaniam, Retired IAS and Former Member, Central Administrative Tribunal, emphasized that trafficking can occur without physical movement, highlighting Northeast India's trafficking concerns.

Dr. Sanjeev Shukla, Inspector-General of Police, Bilaspur Range, Chhattisgarh, stressed the importance of rehabilitation programs to break the cycle of re-trafficking.

Dr. KVK Santhy, Professor of Law, NALSAR University of Law, Hyderabad, discussed the need for stronger cyber-patrolling and judicial reforms.

Mr. Kirtan Rathore, Additional Superintendent of Police, Raipur, Chhattisgarh, shared case studies and emphasized the need for expedited trials.

Ms. Pratibha Tiwari, Additional Superintendent of Police, Mahasamund, Chhattisgarh, detailed the role of technology in trafficking, including fake job offers and cryptocurrency transactions.

The Key Recommendations of the panel were: -

Strengthening cybercrime and anti-human trafficking units with trained personnel.

Expanding AI and cyber surveillance to track traffickers and identify victims.

Mandating ISP cooperation for monitoring and reporting trafficking-related activities.

Enhancing victim rehabilitation programs to prevent re-trafficking.

The second panel discussion session titled "Preventive Strategies Against Human Trafficking: Role of Technology, Law Enforcement Agencies, Victim Support, and Community Engagement," focused on preventive strategies to combat human trafficking, emphasizing technological interventions, law enforcement coordination, victim rehabilitation, and community engagement. The expert panellists and their views are:

- Dr. Manish Mishra, Joint Director, Chhattisgarh Human Rights Commission, highlighted the ancient origins of human trafficking and the need for stronger laws and victim-centric policies.
- Dr. Purushotam Chandrakar, Member, Child Welfare Committee (Raipur), discussed the importance of rehabilitation programs and legal frameworks for protecting trafficked children.
- Ms. Pallabi Ghosh, Founder & Director, Impact and Dialogue Foundation (Kolkata), stressed community vigilance and education to prevent trafficking, warning about the misuse of social media platforms by traffickers.
- Mr. Ritesh Kumar, Child Protection Specialist, UNICEF (Raipur), emphasized the role of international organizations in fighting trafficking and protecting children.
- Prof. (Dr.) Vishnu Konoorayar, Professor of Law, HNLU, analyzed legal challenges and recommended strengthening India's legal framework with specialized courts, faster trials, and stricter penalties.

The Key Recommendations were: -

- Leveraging technology like AI, geo-tagging, and cyber tools to track trafficking activities and aid law enforcement.
- Strengthening victim support with safe houses, psychological care, and financial assistance programs.
- Enhancing international cooperation for intelligence sharing and cross-border crackdowns on trafficking networks.
- Implementing stricter law enforcement with dedicated anti-trafficking units and faster prosecution mechanisms.
- Raising awareness in vulnerable communities to prevent recruitment by traffickers.

Valedictory Session of the Conference

The Valedictory session had Shri Joginder Singh, Registrar Law NHRC, as the Chief Guest, who highlighted the pressing issue of human trafficking in the digital era and urged for a victim-centered approach to tackling the crimes.

The Event also had the MOU signing between HNLU and Shri Rawatpura Sarkar University of Raipur on academic collaboration by Dr. Deepak Srivastava, Registrar (In-charge) and Dr. Saurabh Kumar Sharma, Registrar of Shri Rawatpura Sarkar University.

Times of India

'One, two, three': Shocking ragging video shows torture at Kerala medical college, NHRC takes cognisance

<https://timesofindia.indiatimes.com/india/one-two-three-shocking-ragging-video-shows-torture-at-kerala-medical-college-nhrc-takes-cognisance/articleshow/118218877.cms>

NEW DELHI: The National Human Rights Commission (NHRC) has taken cognisance of the disturbing ragging incident at the Government Nursing College in Kottayam, Kerala, calling it “morally reprehensible” and a “severe violation of human rights.” The panel has sought a detailed action taken report from the Kerala Director General of Police (DGP) within ten days.

Visuals that surfaced on Thursday showed a junior student tied to a cot, his body repeatedly pierced with a compass while being taunted and mocked by senior students. According to police, the victim was subjected to horrifying acts, including having dumbbells placed on his private parts and facial cream poured into his mouth.

The NHRC, citing a complaint, noted that students from Wayanad, Malappuram, and Kottayam were involved in coercing juniors into transferring money and subjecting them to both physical and mental torture. The complaint also alleged that one student was threatened with a knife to his neck while others were bound and inflicted with sharp weapon wounds.

“These actions are not only morally reprehensible but also illegal,” the NHRC observed in its proceedings, accessed by PTI.

Five arrested, investigation expanded

Following a complaint from one victim, five senior students—Samuel Johnson (20), Rahul Raj (22), Jeev (18), Rijil Jith (20), and Vivek (21)—were arrested and remanded to judicial custody. Police suspect there may be more victims and are recording statements to determine the extent of the abuse.

The accused have been booked under the Prohibition of Ragging Act and sections of the Bharatiya Nyaya Sanhita (BNS), 2023, including those related to causing hurt with dangerous weapons, extortion, and criminal intimidation.

Campus outrage and official responses

Student organizations across Kerala condemned the incident. The Students' Federation of India (SFI) called it shocking, while the Kerala Students' Union (KSU) emphasized that such brutalities should not be shielded. The Akhil Bharatiya Vidyarthi Parishad (ABVP) has filed complaints with the Kerala Governor, the NHRC, and the Vice-Chancellor of Kerala University of Health Sciences (KUHS), demanding a thorough inquiry.

College authorities claimed they had not received complaints before February 11, with Acting Principal Dr. Sulekha A.T. stating that immediate action was taken once they were informed. The accused students have been suspended, and the college has pledged full cooperation with the legal proceedings.

With the NHRC stepping in and police expanding their investigation, the case has intensified pressure on authorities to ensure justice for the victim and stricter enforcement against ragging in educational institutions.

Money Control

NHRC takes cognizance of Kerala ragging after disturbing video reveals brutality, seeks report

<https://www.moneycontrol.com/news/india/nhrc-takes-cognizance-of-kerala-ragging-after-disturbing-video-reveals-brutality-seeks-report-12940111.html>

Police said they are now probing if there were more victims who faced similar torture. Five accused students were arrested on the day the complaint was filed.

The National Human Rights Commission (NHRC) has taken suo motu cognizance of the Kerala student ragging case and asked the state government to submit a report within 10 days.

A video of the incident, which surfaced on Thursday, showed the complainant, a first-year student, tied to a cot with his hands and legs bound at the government nursing college in Kottayam.

In the footage, seniors were seen jabbing him with a compass from a geometry set. While the victim cried out in pain, his attackers were heard laughing. They were also seen pouring lotion into his mouth.

The accused also placed a dumbbell on the victim's genitals. The video shows a cloth clip hanging from each nipple and one of the tormenters is seen tugging at them.

Police are investigating not only the assault but also who filmed the video and how it was made public.

Police said they are now probing if there were more victims who faced similar torture. Five accused students were arrested on the day the complaint was filed.

Bar and Bench

NHRC and HNLU host National Conference on combatting Human Trafficking in the Digital Age

<https://www.barandbench.com/apprentice-lawyer/nhrc-and-hnlu-host-national-conference-on-combatting-human-trafficking-in-the-digital-age>

NHRC Chairperson, Justice (retd.) Ramasubramanian urged younger generations to adopt appropriate safe practices when using the internet, particularly social media.

The Hidayatullah National Law University (HNLU) and the National Human Rights Commission (NHRC) recently held a Conference on Combatting Human Trafficking in the Digital Era on February 7, 2025.

Delivering the inaugural address, Chairperson, NHRC, Justice (retired) V Ramasubramanian urged the need for effective national and international steps to combat the crime of human trafficking.

He observed that a huge surge in human trafficking can be attributed to data available online. Justice Ramasubramanian urged younger generations to adopt appropriate safe practices when using the internet and, particularly, social media.

Secretary and Commissioner, Excise, Commercial Tax Department, Chhattisgarh Government, R Shangeetha, who has a guest of honor, narrated her field experience of tackling human trafficking and the measures that have been put in place by the Chhattisgarh government to combat it.

She lamented that a lower rate of conviction in such cases was due to the lack of procedural rigour and urged law students to be proactive in building awareness.

In his opening remarks, Vice-Chancellor of HNLU, Prof Dr VC Vivekanandan provided a history of human trafficking during colonial times as indentured labour, slavery from the African continent and how it is continuing in modern times.

Prof Vivekanandan noted that modern-day human trafficking is often linked to issues like poverty, internal conflicts, war, and the gullibility of juveniles. He remarked that the digital aid of such crime has not got the due attention and requires an effective legal framework, taking digital complexities into account.

The inaugural session had Registrar of HNLU, Dr Deepak Srivastav welcome the dignitaries and faculty member. Dr Debmata Mondal briefed the audience on the structure of the conference. Faculty member, Garima Panwar delivered the vote of thanks. The dignitaries also released the HNLU Gazette, the newsletter of the University.

The Conference had two panel discussions. The first panel dealt for the theme, 'Role of the Internet in Facilitating Human Trafficking and Migrant Smuggling: A Legal and Regulatory Perspective'.

During the panel discussion, retired IAS officer and former member of the Central Administrative Tribunal, Bhamati Balasubramaniam emphasized that trafficking can occur without physical movement and highlighted Northeast India's trafficking concerns.

Inspector-General of Police, Bilaspur Range, Chhattisgarh, Dr Sanjeev Shukla stressed the importance of rehabilitation programs to break the cycle of re-trafficking.

Professor of Law, NALSAR University of Law, Hyderabad, Dr KVK Santhy discussed the need for stronger cyber-patrolling and judicial reforms.

Additional Superintendent of Police, Raipur, Chhattisgarh, Kirtan Rathore shared case studies and emphasized the need for expedited trials.

Additional Superintendent of Police, Mahasamund, Chhattisgarh, Pratibha Tiwari detailed the role of technology in trafficking, including fake job offers and cryptocurrency transactions.

The key recommendations of the panel were to strengthen cybercrime and anti-human trafficking units with trained personnel, expand the use of Artificial Intelligence and cyber-surveillance to track traffickers and identify victims, to mandate co-operation by Internet Service Providers (ISP) to monitor and report trafficking related activities and to enhance victim rehabilitation programs to prevent re-trafficking.

The second panel discussion was on 'Preventive Strategies Against Human Trafficking: Role of Technology, Law Enforcement Agencies, Victim Support, and Community Engagement'. It focused on preventive strategies to combat human trafficking, emphasizing technological interventions, law enforcement coordination, victim rehabilitation, and community engagement.

During this discussion, Joint Director, Chhattisgarh Human Rights Commission, Dr Manish Mishra highlighted the ancient origins of human trafficking and the need for stronger laws and victim-centric policies.

Member of the Child Welfare Committee (Raipur), Dr Purushotam Chandrakar discussed the importance of rehabilitation programs and legal frameworks for protecting trafficked children.

Founder and Director, Impact and Dialogue Foundation (Kolkata), Pallabi Ghosh stressed on the role of community vigilance and education to prevent trafficking, warning about the misuse of social media platforms by traffickers.

Child Protection Specialist, UNICEF (Raipur), Ritesh Kumar emphasized the role of international organizations in fighting trafficking and protecting children.

Professor of Law, HNLU, Prof (Dr) Vishnu Konoorayar analyzed legal challenges and recommended strengthening India's legal framework with specialized courts, faster trials, and stricter penalties.

The key recommendations of the panel included that law enforcement should adopt AI, geo-tagging, and cyber tools to track trafficking activities, that victim support measures should be strengthened with safe houses, psychological care, and financial assistance programs, and that international cooperation for intelligence sharing and cross-border crackdowns on trafficking networks should be enhanced. The panellists also suggested stricter law enforcement measures, with dedicated anti-trafficking units and faster prosecution mechanisms and advocated for raising awareness in vulnerable communities to prevent recruitment by traffickers.

Registrar, NHRC, Joginder Singh gave the valedictory speech and called for a victim-centred approach to tackling the menace of human-trafficking.

A Memorandum of Understanding was also signed during the event, between HNLU, Registrar, Dr Deepak Srivastava and Shri Rawatpura Sarkar University of Raipur, Registrar, Dr Saurabh Kumar Sharma to facilitate academic collaboration between the Universities.

The gathering was welcomed by the Dean PG Studies, HNLU, Prof (Dr) Yogendra Kumar Srivastava during the valedictory session.

Conference Co-Secretary, Dr Priyanka Dhar presented the conference report. Head of the Centre for Human Rights, Dr Kiran Kori proposed the vote of thanks.

Mathrubhumi

Kottayam ragging incident: NHRC takes cognisance, seeks report from police chief

<https://english.mathrubhumi.com/news/kerala/human-rights-panel-seeks-report-on-kottayam-nursing-college-ragging-1.10339489>

New Delhi: Describing the alleged ragging incident at a government nursing college in Kerala as "morally reprehensible," the National Human Rights Commission (NHRC) has taken cognisance of the case and sought an action taken report from the state's police chief on Thursday.

Disturbing visuals from the Kottayam-based nursing college emerged, showing a junior student tied to a cot and repeatedly pierced with a compass, sparking outrage.

The NHRC stated that the allegations, at first glance, indicate a "severe violation of human rights," according to case proceedings accessed by PTI. The commission took cognisance based on a complaint.

According to its proceedings, the complainant alleged that the accused students—hailing from Wayanad, Malappuram, and Kottayam—forced juniors to transfer money online and subjected them to both physical and mental torture.

"One student was reportedly threatened with a knife to his neck, while others were bound, had lotion poured on their bodies and were inflicted with sharp weapon wounds," it said.

"These actions are not only morally reprehensible but also illegal," it observed.

In light of this, the Commission has taken cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993, it said.

"The Commission directs your good office, the DGP, Kerala, to submit a detailed action taken report within 10 days from the receipt of this letter," as per the proceedings.

Jagran

Kerala Student Ragging Case: NHRC Takes Suo Moto Cognisance, Seeks Report From State Govt Within 10 Days

<https://english.jagran.com/india/kerala-student-ragging-case-nhrc-takes-suo-moto-cognisance-seeks-report-from-state-govt-within-10-days-10218505>

Kerala Ragging Case Update: Investigators said they are currently looking into whether more victims experienced the same kind of abuse. On the day of the complaint, five students were detained. They are Samuel Johnson (20), Rahul Raj (22), Jeeva (18), Rijil Jith (20), and Vivek (21). One of the allegations includes claims that the seniors extorted money from juniors every Sunday to buy alcohol, with those who refused being subjected to physical abuse.

Kerala Ragging Case: In the Kerala student ragging case, the National Human Rights Commission (NHRC) has taken suo motu cognisance and requested a report from the state government within ten days. The complainant, a first-year student, was shown in a video of the event that went viral on Thursday, tied to a cot at the government nursing college in Kottayam with his wrists and legs bound.

He was stabbed by seniors using a compass from a geometry set in the video. He heard the attackers laughing as the victim screamed in agony. Lotion was also poured into his mouth by them.

Additionally, the accused put a dumbbell on the victim's genitals. One of the tormentors may be seen pulling at each nipple while a cloth clip is hanging from them in the video.

Police are looking into who took the video, how it was released to the public, and the incident itself.

Investigators said they are currently looking into whether more victims experienced the same kind of abuse. On the day of the complaint, five students were detained.

They are Samuel Johnson (20), Rahul Raj (22), Jeeva (18), Rijil Jith (20), and Vivek (21). One of the allegations includes claims that the seniors extorted money from juniors every Sunday to buy alcohol, with those who refused being subjected to physical abuse.

Meanwhile, the police said that they were searching whether there were more victims in connection with the ragging incident. "The case has been registered based on a complaint from one student but we will record statements from others to determine if there are more victims," Kottayam District Police Chief Shahul Hameed was quoted as saying by news agency PTI.

News Drum

Ragging at nursing college in Kerala: NHRC takes cognisance, seeks action taken report from DGP

<https://www.newsdrum.in/national/ragging-at-nursing-college-in-kerala-nhrc-takes-cognisance-seeks-action-taken-report-from-dgp-8718517>

New Delhi, Feb 13 (PTI) Describing the shocking incident of alleged ragging at a government nursing college in Kerala as "morally reprehensible", the NHRC has taken cognisance of the case as it sought an action taken report from the state's police chief on Thursday.

Disturbing visuals of the brutal ragging of a junior student at the nursing college in Kottayam surfaced on Thursday, showing the victim being tied to a cot and his body repeatedly pierced with a compass.

The National Human Rights Commission (NHRC) has observed that the allegations, prima facie, constitute a "severe violation of human rights", according to the proceedings of the case, accessed by PTI.

The rights panel has taken cognisance based on a complaint.

The NHRC in its proceedings said that the complainant has alleged that the accused students, who are from Wayanad, Malappuram and Kottayam, "coerced juniors into transferring money" online and "subjected them to physical and mental torture".

"One student was reportedly threatened with a knife to his neck, while others were bound, had lotion poured on their bodies and were inflicted with sharp weapon wounds," it said.

"These actions are not only morally reprehensible but also illegal," it observed.

In light of this, the Commission has taken cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993, it said.

"The Commission directs your good office, the DGP, Kerala, to submit a detailed action taken report within 10 days from the receipt of this letter," as per the proceedings.

Latest Ly

Kerala Nursing College Ragging: NHRC Calls Incident 'Morally Reprehensible' After Junior Students Tortured, Pierced with Compass at Kottayam Government College

<https://www.latestly.com/agency-news/india-news-ragging-at-nursing-college-in-kerala-nhrc-takes-cognisance-seeks-action-taken-report-from-dgp-6641055.html>

Describing the shocking incident of alleged ragging at a government nursing college in Kerala as "morally reprehensible", the NHRC has taken cognisance of the case as it sought an action taken report from the state's police chief on Thursday.

New Delhi, February 13: Describing the shocking incident of alleged ragging at a government nursing college in Kerala as "morally reprehensible", the NHRC has taken cognisance of the case as it sought an action taken report from the state's police chief on Thursday. Disturbing visuals of the brutal ragging of a junior student at the nursing college in Kottayam surfaced on Thursday, showing the victim being tied to a cot and his body repeatedly pierced with a compass.

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IBC 24

केरल के नर्सिंग कॉलेज में रैगिंग : एनएचआरसी ने लिया संज्ञान, डीजीपी से कार्रवाई रिपोर्ट मांगी

<https://www.ibc24.in/country/ragging-in-kerala-nursing-college-nhrc-takes-cognizance-seeks-action-taken-report-from-dgp-2945217.html>

नयी दिल्ली, 13 फरवरी (भाषा) केरल के एक सरकारी नर्सिंग कॉलेज में कथित रैगिंग की चौंकाने वाली घटना को “निंदनीय” करार देते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मामले का संज्ञान लिया है और बृहस्पतिवार को राज्य के पुलिस प्रमुख से कार्रवाई रिपोर्ट तलब की।

सरकारी नर्सिंग कॉलेज में कनिष्ठ छात्रों पर वरिष्ठ छात्रों द्वारा की गई क्रूर रैगिंग के विचलित करने वाले दृश्य बृहस्पतिवार को सामने आए। गांधीनगर पुलिस को मिले फुटेज के अनुसार, पीड़ित छात्र को भयानक क्रूरता का सामना करना पड़ा जिसमें उसे अर्ध निर्वस्त्र किया जाना और उसके शरीर में बार-बार कंपास चुभाना शामिल है।

मामले की कार्यवाही के अनुसार, एनएचआरसी ने पाया है कि आरोप प्रथम दृष्टया “मानवाधिकारों का गंभीर उल्लंघन” है।

मानवाधिकार आयोग ने एक शिकायत के आधार पर इस मामले का संज्ञान लिया है। एनएचआरसी ने अपनी कार्यवाही में कहा कि शिकायतकर्ता ने आरोप लगाया है कि आरोपी छात्रों ने कनिष्ठ छात्रों को यूपीआई के माध्यम से पैसे हस्तांतरित करने के लिए मजबूर किया और उन्हें शारीरिक और मानसिक यातना दी।

कार्यवाही के अनुसार, “आयोग डीजीपी कार्यालय, केरल को निर्देश देता है कि वह इस पत्र की प्राप्ति से 10 दिनों के भीतर एक विस्तृत कार्रवाई रिपोर्ट प्रस्तुत करे।”